CA No. 219/2014 CA No. 09/2016 CA No. 21/2016 CA No. 22/2016 and CA No. 28/2016 IN CP NO. 10(ND)/2013 RT No.28/2016

M/s Sudha Commercial Co. Ltd.

...Petitioner

Versus.

M/s Milkfood Ltd. & Ors.

...Respondents

Present:

Mr. Kumarjit Banerjee and Mr. Mayank Sharma

Advocates for petitioner.

Mr. Nikhil Chawla, Advocate with Ms. Priya Deep, Advocate

for respondents No.1 to 5 & 7.

Mr. Amit Aggarwal, Advocate for respondent No.6

Having heard the learned counsel for the parties on the applications for amendment and to implead M/s Triputi Infrastructures Pvt. Ltd. as a necessary party in view of the subsequent events, we find it appropriate to issue notice to the aforesaid M/s Triputi Infrastructures Pvt., proposed respondent No.8 before any order in this regard is passed. Let notice of the CA No.09/2016 be issued to M/s Triputi Infrastructures Pvt. Ltd. for 10.01.2016. The petitioner is directed to send notice to M/s Triputi Infrastructures Pvt. Ltd. aforesaid, the proposed additional respondent by Speed Post within two days and the proposed respondent to reply application for impleadment and amendment at least two days before the next date with advance copy to the counsel opposite. The petitioner would file affidavit stating compliance of the despatch of notice to the proposed respondent by Speed Post along with acknowledgement due at least two days before the next date

of hearing.

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The extended time for disposal of the case is expiring on 18.01.2017. The request be submitted to the Hon'ble President that as notice has been necessitated to the proposed party on application for impleadment and amendment, this case is not likely to be disposed of by the said date. It may further be clarified that this Company Petition was instituted in the year 2013 under Companies Act, 1956. Efforts, however, would be made to decide the case as expeditiously as possible.

Justice R.P. Nagrath

(Deepa Krishan) Member(Technical)

December 15, 2016.